

CBI Vs. Rajan Chopra & Ors.
CC No. 42/19
RC No. 7 (S)/2006/CBI/SCR-III/ND

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020 and 26/DHC/2020 dtd. 30.07.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. H. K. Sharma along with Sh. Lakshya Parasher, Ld. Counsel(s) for A-1, Sh. Sushil Kumar Gupta, Ld. Counsel for A-4 & A-6, Sh. Vishal Sinha, Ld. Counsel for A-7.

06.08.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI
Sh. H. K. Sharma along with Sh. Lakshya Parasher,
Ld. Counsel(s) for A-1.
Sh. Sushil Kumar Gupta, Ld. Counsel for A-4 & A-6
Sh. Vishal Sinha, Ld. Counsel for A-7

Accused persons R.K. Srivastava (A-4), Sandeep Sahni (A-6) and S. P. Sexena (A-7) are present on bail. Accused persons Rajan Chopra (A-1), Ashok Kumar Handa (A-2), Bhoodev Prasad (A-3) and Dilip Singh Negi (A-5) are absent.

The matter was proceeding at the stage of PE.

An application for exemption has been received through e-mail on behalf of accused Rajan Chopra (A-1) on the ground of being infected with corona disease. Heard. In view of reasons stated and in the interest of justice, the said accused is allowed to be exempted from personal appearance



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for today only.

It is stated by the Reader that accused persons Ashok Kumar Handa (A-2), Bhoodev Prasad (A-3) and Dilip Singh Negi (A-5) could not be contacted as their contact numbers were not available.

Put up for PE on **11.09.2020**.

IO be summoned for the next date of hearing.

In the meantime, court notice be issued to accused persons Ashok Kumar Handa (A-2), Bhoodev Prasad (A-3) and Dilip Singh Negi (A-5) for the NDOH.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.

(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/06.08.2020

**CBI Vs. M/s. Green Valley Plywood Ltd.
CC No. 278/2019
RC No. 6(E)/2015/BD1/CBI/BS&FC/ND**

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020 and 26/DHC/2020 dtd. 30.07.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with IO Inspector Alok Tiwari and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Sahil Sharma, Ld. Counsel for A-1, A-2, A-3, A-4, A-5, A-7, A-8, A-9 and A-10, Sh. Aditya Singla, Ld. Counsel for A-6, Sh. Sewa Ram, Ld. Counsel for A-11 and Sh. Prem Chhetri, Ld. Counsel for A-12.

06.08.2020 (At 12:30 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO Inspector Alok Tiwari and Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Sahil Sharma, Ld. Counsel for A-1, A-2, A-3, A-4, A-5, A-7, A-8, A-9 and A-10.

Sh. Aditya Singla, Ld. Counsel for A-6.

Sh. Sewa Ram, Ld. Counsel for A-11.

Sh. Prem Chhetri, Ld. Counsel for A-12.

Accused Jagmohan Kejriwal (A-2) for self and for (A-1), Anju Kejriwal (A-3), Mukesh Sharma (A-4) for self and for (A-7) and (A-8), Pramod Kumar Varshney (A-5) for self and for (A-9) and (A-10), Ramesh Chander Juneja (A-6), Sukhdev Raj Khinchi (A-11) and Ashok Kumar Raheja (A-12) are present on bail.



The matter was proceeding at the stage of further proceedings / supply of documents by the IO.

Ld. Counsel for A-11 submits that he had received all the documents and there is no deficiency.

It is stated by the Reader that (A-6) had moved an application through e-mail today itself, however, copy has not been received either by this Court or by the Ld. PP for CBI. It is stated by Ld. Counsel for (A-6) that he has not yet received certain documents for which he has moved the said application u/S. 207 CrPC.

Ld. Counsel for A-1, A-2, A-3, A-4, A-5, A-7, A-8, A-9 and A-10 submits that since the documents are voluminous, therefore, he needs some time for scrutiny and to find out the deficiency of document(s), if any.

Ld. Counsel for A-12 also submits that there are 3-4 documents, which are deficient.

In these circumstances, It is stated by Ld. PP for CBI that it will not be possible for the prosecution or the IO to find out which documents are deficient, until the said parties who are demanding deficient documents are physically present before him.

The IO also submits that he will personally come in the Court on **20.08.2020 at 11:00 AM** to supply the deficient copies as demanded by the above parties. The Ld. Defence Counsel(s) have agreed to the said proposal of the IO. Consequently, request is allowed in the interest of justice.

The concerned defence counsel(s) of the parties may come in the Court for supply of deficient documents by the IO on **20.08.2020 at 11:00 AM**.

X

Reader / Ahlmad is directed to take proper measures for sanitization of the court room / ahlmad room and to maintain social distancing on the above said date.

Put up for further proceedings / scrutiny of documents on **15.09.2020**.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/06.08.2020